

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting No.2/AM12 due for 14.04.2011 but actually held on 21.04.2011**

The Meeting No. 02/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 14.04.2011 but actually held on 21.04.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. R.A. Lal, Director.	R.O, TC, Noida
2.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)

**(TEXTILES AND LEATHER ITEMS)**

1	Case No.:3/43/84-ALC3/2010	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: <b>Approved</b>
	HQ File :01/84/050/00317/AM11/	RLA File :05/24/040/00331/AM11/	Lic.No/Date:0510281253 11.01.2011	
	<b>Decision :</b> The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/05/2011-12/Hosy./64 dated 20.4.2011 as detailed below:-			
	Export item	Export Qty.	Import item	Qty. allowed
	Ladies Tunic Top made of 100% Cotton Dyed Fabric GSM-75 +/- 10% (Style No. 834407-80396).	1400 Nos.	100% Cotton Dyed Fabric GSM-75+/- 10%.	4410 Sq mtrs.(@3.15 Sq. Mtrs./per pc.)
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

2	<b>Case No.:1/47/84-ALC3/2010</b>	Party Name:VISMAYA INTERNATIONAL	Meet No/Date:2/84-ALC3/2011 14.04.2011	<b>Status: Rejected</b>
	HQ File :01/84/050/00351/AM11/	RLA File :05/24/040/00375/AM11/	Lic.No/Date:0510283394 08.02.2011	
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. However on the export side firm have not mentioned style no. of export item. Further, on import side, they have not mentioned the width of fabric and import Qty. has been asked for in linear Meter. They have neither submitted CAD, CAM, Calculation sheet, measurement etc in this case. In absence of this, it is not possible to compute the requirement of inputs in this case, hence, the Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

3	<b>Case No.:2/47/84-ALC3/2010</b>	Party Name:VISMAYA INTERNATIONAL	Meet No/Date:2/84-ALC3/2011 14.04.2011	<b>Status: Rejected</b>
	HQ File :01/84/050/00352/AM11/	RLA File :05/24/040/00376/AM11/	Lic.No/Date:0510283395 08.02.2011	
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. However on the export side firm have not mentioned style no. of export item. Further, on import side, they have not mentioned the width of fabric and import Qty. has been asked for in linear Meter. They have neither submitted CAD, CAM, Calculation sheet, measurement etc in this case. In absence of this, it is not possible to compute the requirement of inputs in this case, hence, the Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

4	<b>Case No.:4/47/84-ALC3/2010</b>	Party Name:SYSTEM 5S PVT. LTD.	Meet No/Date:2/84-ALC3/2011 14.04.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00354/AM11/	RLA File :04/24/040/00302/AM11/	Lic.No/Date:0410121538 10.02.2011	Defer Date: 19.05.2011

Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant information/details available in the file to the representative of DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 19.05.2011.

5	<b>Case No.:1/51/84-ALC3/2010</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:2/84-ALC3/2011 14.04.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00370/AM11/	RLA File :05/23/040/00333/AM11/	Lic.No/Date:0510284846 01.03.2011	Defer Date: 19.05.2011
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 19.05.2011.			

6

Case No.:4/2/84-ALC3/2011	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Approved
HQ File :01/84/050/00004/AM12/	RLA File :06/24/040/00067/AM11/	Lic.No/Date:0610021310 17.03.2011	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-			
Export item	Export Qty.	Import item	Qty. allowed
Polypropylene Multifilament Yarn	300000 Kgs.	PP Granules	306000 Kgs. (@ 1.02 Kg./Kg ) with 2% wastage.
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No.:5/2/84-ALC3/2011	Party Name:APSARA SILKS	Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Approved
HQ File :01/84/050/00005/AM12/	RLA File :07/24/040/00533/AM11/	Lic.No/Date:0710078492 31.03.2011	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-

S. No.	Export item	Export Qty.	Import item	Qty. allowed
1.	100% Silk Georgettee fabrics Dyed/Printed/Embroidery (with or without), width 140cm +/-10%, GSM 65 +/- 10%, 15 MM +/-10%	2975 Sq. Mtrs.	100% silk grey Georgettee fabrics width 140 cm +/- 10%, GSM 65 +/- 10%, 15 MM +/- 10%.	3034.5 Sq. Mtrs. (with 2% wastage)
2.	100% silk Georgettee fabrics Dyed/Printed/Embroidery (with or without), width 140cm +/- 10%, GSM 35 +/- 10%, 8 MM +/- 10%	6500 Sq. Mtrs.	100% silk grey Georgettee fabrics, width 140 cm +/- 10%, GSM 35 +/- 10%, 8 MM +/- 10%.	6630 Sq. Mtrs. (with 2% wastage)
3.	100% silk Habutai fabrics Dyed/Printed/Embroidery (with or without), width 140 cm +/-10%, GSM 35 +/- 10%, 8 MM +/- 10%	6500 Sq. Mtrs.	100% silk grey Habutai fabrics, width 140 cm +/- 10%, GSM 35 +/- 10%, 8 MM +/- 10%.	6630 Sq. Mtrs. (with 2% wastage)
4.	94% silk & 6% Lycra stretch Georgettee fabrics Dyed/Printed/Embroidery (with or without), width 140 cm +/- 10%, GSM 52 +/- 10%, 8 MM +/-10%	1300 Sq. Mtrs.	94% silk & 6% Lycra stretch grey Georgettee fabrics, width 140 cm +/- 10%, GSM 52 +/- 10%, 12 MM +/- 10%.	1326 Sq. Mtrs. (with 2% wastage)

5.	94% silk & 6% lycra stretch Satin fabrics Dyed/Printed/Embroidery (with or without), width 140 cm +/- 10%, GSM 69 +/- 10%, 16 MM +/- 10%	3900 Sq. Mtrs.	94% silk & 6% Lycra stretch grey satin fabrics, width 140 cm +/- 10%, GSM 69 +/- 10%, 16 MM +/- 10%.	3978 Sq. Mtrs. (with 2% wastage)
6.	100% silk Twill fabrics Dyed/Printed/Embroidery (with or without), width 140 cm +/- 10%, GSM 52 +/- 10%, 12 MM +/- 10%	3900 Sq. Mtrs.	100% silk Twill grey fabrics, width 140 cm +/- 10%, GSM 52 +/- 10%, 12 MM +/- 10%.	3978 Sq. Mtrs. (with 2% wastage)
7.	100% silk Mesh fabrics Dyed/Printed/Embroidery (with or without), width 140 cm +/- 10%, GSM 32 +/- 10%, 7.5 MM +/- 10%.	1300 Sq. Mtrs.	100% silk Mesh grey fabrics, width 140 cm +/- 10%, GSM 32 +/- 10%, 7.5 MM +/- 10%.	1326 Sq. Mtrs. (with 2% wastage)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:6/2/84-ALC3/2011</b>	Party Name:APSARA SILKS	Meet No/Date:2/84-ALC3/2011 14.04.2011	<b>Status: Approved</b>
HQ File :01/84/050/00006/AM12/	RLA File :07/24/040/00534/AM11/	Lic.No/Date:0710078493 31.03.2011	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-

S.No.	Export item	Export Qty.	Import item	Qty. allowed
1.	Dyed/Printed fabrics of 18% silk & 82% viscose 140cm +/-10%, GSM 250 +/- 10%	2696 Sq. Mtrs.	Grey fabrics of silk 18% & 82% viscose, 140 cm +/- 10%, GSM 250 +/- 10%	2749.92 Sq. Mtrs. (with 2% wastage).

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:1/2/84-ALC3/2011</b>	Party Name:RICHA & CO	Meet No/Date:2/84-ALC3/2011 14.04.2011	<b>Status: Deferred</b>
HQ File :01/84/050/00001/AM12/	RLA File :05/24/040/00438/AM11/	Lic.No/Date:0510287363 01.04.2011	Defer Date: 19.05.2011

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 19.05.2011.

10	<b>Case No.:2/2/84-ALC3/2011</b>	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:2/84-ALC3/2011 14.04.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00002/AM12/	RLA File :05/23/040/00373/AM11/	Lic.No/Date:0510287365 01.04.2011	Defer Date: 19.05.2011
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 19.05.2011.			

11	<b>Case No.:3/2/84-ALC3/2011</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:2/84-ALC3/2011 14.04.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00003/AM12/	RLA File :05/24/040/00453/AM11/	Lic.No/Date:0510287410 04.04.2011	Defer Date: 19.05.2011
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 19.05.2011.			

12	<b>Case No.:7/2/84-ALC3/2011</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:2/84-ALC3/2011 14.04.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00007/AM12/	RLA File :05/23/040/00377/AM11/	Lic.No/Date:0510287474 05.04.2011	Defer Date: 19.05.2011
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 19.05.2011.			

13	<b>Case No.:8/2/84-ALC3/2011</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:2/84-ALC3/2011 14.04.2011	<b>Status: Deferred</b>
	HQ File :01/84/050/00008/AM12/	RLA File :05/23/040/00379/AM11/	Lic.No/Date:0510287498 05.04.2011	Defer Date: 19.05.2011
	<b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 19.05.2011.			

14	Case No.:9/2/84-ALC3/2011	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Deferred
	HQ File :01/84/050/00009/AM12/	RLA File :05/24/040/00452/AM11/	Lic.No/Date:0510287631 06.04.2011	Defer Date: 19.05.2011
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 19.05.2011.			

### Manually generated agenda cases

Case No.15	M/s. Gaurav Internatinal, Gurgaon.
NC 02/12 dt. 14.04.2011	F.No. 01/84/50/446/AM-05/DES-V
Re-fixation of input output norms in respect of Advance Authorisation No.0510143448 dated 19.11.2004.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Shri Kamal Sharma, Manager (Imports) of the firm, who appeared for personal hearing in this case. The revised design submitted by the representative of the firm referred to DC (MSME) for examination and comments. It was therefore decided to defer the case for re-listing on 19.05.2011.

Case No.16	M/s. Hanuman Weaving Factory, Bangalore.
NC 02/12 dt. 14.04.2011	F.No. 01/84/50/285/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorization No.0710076346 dated 29.12.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the similar case file of the applicant firm wherein norms have been fixed and also handed over the file to the representative of DC(MSME) for examination/comments. It was therefore decided to defer the case for re-listing on 19.05.2011.

Case No.17	M/s. Arvind Ltd., Ahmedabad.
NC 02/12 dt. 14.04.2011	F.No. 01/84/50/299/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorization No.0910087752 dated 29.03.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have informed that their one import item T4000 Fiber, polyester filament is manmade yarn of polyester, hence, the same is covered under SION, J-96. In view of this firm have requested to allow their inputs as per SION, J-96. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the following inputs as per SION, J-96 as requested by applicant firm in this case:-

S.No	Import item	Qty. allowed
1	Man-made yarn- polyester (T 400 Fiber, polyester filament	As per SION, J-96.
2	Vat Indigo Blue Dye	
3	Polyvinyl Alcohol	
4	Sodium Hydrosulphite	
5	Caustic Soda Flakes	
6	Packing material (LDPE/HDPE)	As per Packing Policy.
7	Cotton Yarn	As per SION, J-96.



Accordingly, R.A may revise/amend the CIF and FOB value of the advance athourisation in question.  
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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